

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-620(PB)/2017

IN THE MATTER OF:

Reliance Commercial Finance Ltd.

.....Petitioner

v.

SBZ AD Energy Private Limited

.....Respondent

SECTION : UNDER SECTION 7

Order delivered on 15.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

S.K. MOHAPATRA

Hon'ble Member (T)

For the Petitioner(s):

Mr. Harsh Sinha, Advocate

For the Respondent(s) :

ORDER

In pursuance of order dated 22.12.2017 an application has been filed proposing the name of a new Interim Resolution Professional namely Mr. Anubhav Bindal. The application is taken on record. The aforesaid substituted Interim Resolution Professional has filed the written communication, registration certificate and necessary declaration.

Notice to show cause to the respondent returnable on 30.01.2018 be issued as to why the petition be not admitted triggering the insolvency process.

List for further consideration on 30.01.2018.

Sd-
(M.M. KUMAR)
PRESIDENT

Sd-
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

15.01.2018

Vineet